

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**(Office of the Registrar Judicial, Srinagar)**

\*\*\*\*\*

**NOTICE**

It is hereby notified for the information of all the concerned that in view of the non-availability of Hon'ble Ms. Justice Sindhu Sharma today on 31<sup>st</sup> of January, 2026, the cases (except part heard and tied-up matters) listed before the Division Bench- II of Hon'ble Ms. Justice Sindhu Sharma and Hon'ble Mr. Justice Shahzad Azeem on the aforesaid date, shall now be taken up for hearing by the newly constituted Division Bench of Hon'ble Mr. Justice Javed Iqbal Wani and Hon'ble Mr. Justice Shahzad Azeem in the morning session.

Upon conclusion of the Division Bench matters, both the Hon'ble Judges shall proceed to hold their respective Single Benches and shall take up for hearing, the matters shown listed for 31<sup>st</sup> of January, 2026, in the Regular, Supplementary and Special (Mediation Cases) Cause lists before Hon'ble Mr. Justice Javed Iqbal Wani, in the following manner:-

Sr. No.	Name of the Hon'ble Judge	Regular Cause list cases to be taken up for hearing	Supplementary Cause list cases to be taken up for hearing	Special Cause list (Mediation Cases) to be taken up for hearing
1.	Hon'ble Mr. Justice Javed Iqbal Wani	1 to 8	17 to 19	1 to 3
2.	Hon'ble Mr. Justice Shahzad Azeem	9 to 16	20 & 21	4 & 5

The aforesaid transferred matters shall exclude part heard and tied up matters.

The notice is issued pursuant to the communication No. 4408/RG dated 30-01-2026 of the Worthy Registrar General.

Dated:- 31-01-2026.

  
Registrar Judicial

Copy to:-

1. Secretary and Bench Secretary to Hon'ble Ms. Justice Sindhu Sharma.
2. Secretary and Bench Secretary to Hon'ble Mr. Justice Javed Iqbal Wani.
3. Secretary and Bench Secretary to Hon'ble Mr. Justice Shahzad Azeem.  
... for information.
4. Assistant Registrar (Computer) dealing with Division Bench cases.
5. Incharge NIC for uploading the notice on the official website of the Hon'ble High Court and for making all the necessary arrangements.
6. Incharge Development Team for necessary action.
7. Notice boards.
8. Office file.

  
Registrar Judicial